

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).19945-19946/2021

(Arising out of impugned final judgment and order dated 19-08-2021 and modified order dated 26-08-2021 in R/SCA Nos. 10304/2021 and 10305/2021 passed by the High Court of Gujarat at Ahmedabad)

STATE OF GUJARAT

Petitioner(s)

VERSUS

JAMIA ULAMA-E-HIND GUJARAT & ORS. ETC.ETC.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 14-02-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Tushar Mehta, SG
Ms. Manisha Lavkumar, Sr. Adv.
Mr. Rajat Nair, Adv.
Ms. Deepanwita Priyanka, AOR

For Respondent(s) Mr. Kapil Sibal, Sr. Adv.
Mr. M. R. Shamshad, AOR
Mr. M.T.M. Hakim, Adv.
Mr. Isa Hakim, Adv.
Mr. Arun Joshi, Adv.
Mr. Arijit Sarkar, Adv.
Ms. Nabeela Jamil, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

(ANITA MALHOTRA)
COURT MASTER

(ANJU KAPOOR)
COURT MASTER